

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1067**

ANSWERED ON 15/12/ 2022

ANTI-DEFECTION LAW

1067 Shri G.C. Chandrashekhar:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government is aware that the toppling of State Governments across the country has become so common;
- (b) if so, the facts and the details thereof; and
- (c) whether Government is planning to strengthen the Anti-Defection law, if so, the details thereof?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

(a) to (c): The Tenth Schedule was inserted in the Constitution by the Constitution Fifty-second (Amendment) Act, 1985. It sets the provisions for disqualification of elected members on the grounds of defection to another political party. In the recent past, owing to implementation of the Tenth Schedule there has been substantive decrease in the defection cases. Since, the provisions of the Tenth Schedule have stood the test of time and several judicial scrutinies, there does not appear to be any need for carrying out any amendments as of now.
